

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.982/96

Date of Order: 21.8.96

BETWEEN :

A.Padmavathi

.. Applicant.

AND

1. The General Manager,  
S.C.Rly., Secunderabad.

2. Deputy Chief Mech.Engineer,  
Carriage Repair Shop, S.C.Rly.,  
Settipalli Post, Tirupati,  
Chittoor Dist.

.. Respondents.

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Counsel for the Applicant

.. Mr.K.Sudhakar Reddy

Counsel for the Respondents

.. Mr.C.V.Malla Reddy

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member(Admn.) X

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Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

2. Land measuring to the extent of 0.44 cents under Survey No.20/21 and 20/26 was acquired from one Sri Guravaiah father of the applicant herein for construction of the Carriage Repair Shop at Tirupati through the award No.1/84 dated 5.5.84 as per the certificate No.Roc.12571/80 (EAM) The applicant now states that in terms of the extent instructions of the Railway Board she is entitled to get employment in the Carriage Repair Shop at Tirupati against the land losers quota. She relies on the judgement of the Tribunal in OA.967/91 disposed of on 22.12.94 to state that

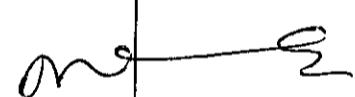


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her case is covered by the above said judgement.

3. But it is seen that she has not filed any representation to the concerned respondent requesting for appointment against land losers quota so far. Hence it is essential that she should now file a representation to the concerned authority requesting for appointment against the land losers quota in accordance with the rules. If such a representation is received that concerned authority should dispose of the same in accordance with the rules within a period of 2 months from the date of receipt of a copy of that representation.

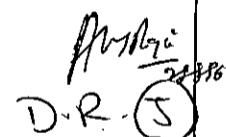
4. The OA is ordered accordingly as above at the admission stage itself. No costs.

  
( R. RANGARAJAN )  
Member (Admn.)

Dated : 21st August, 1996

( Dictated in Open Court )

sd

  
D.R. S.

..3..

D.A.NO.982/96

Copy to:

1. The General Manager,  
South Central Railway,  
Secunderabad.
2. Deputy Chief Mechanical Engineer,  
Carriage Repair Shop,  
South Central Railway,  
Sattipally Post,  
Tirupathi, Chittoor District.
3. One copy to Mr.K.Sudhakar Reddy, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.C.V.Malla Reddy, Addl.CGSC,  
CAT, Hyderabad.
5. One copy to Library,CAT, Hyderabad.
6. One duplicate copy.

YLKR

01/09/2018  
Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

21/8/86

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

in  
O.A.NO. 982/86

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

No Space Copy

केन्द्रीय प्रशासनिक अधिकार अधिकार  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
- 3 SEP 1986  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH